CENTRAL ADMINISTRATIVE TRIBUNAL: PRINCIPAL BENCH.

CP NO.164/94

in

OA No.2914/92

New Delhi this the 31st day of May, 1994.

Shri Justice V.S. Malimath, Chairman. Shri P.T. Thiruvengadam, Member (A).

Shri Bhim Rao Rangari, R/o A-1, Amrit Nagar, Kotla Mubarakpur, New Delhi-3.

Petitioner.

By Advocate Shri J.C. Madan.

Versus.

Shri R.Basu, Director General, Doordarshan, Govt. of India, Mandi House, New Delhi-110001.

Respondent.

Shri Justice V.S. Malimath.

The only direction in the judgement sought to be enforced in these proceedings is that the authority shall consider the case of the petitioner for regularisation of his services as expeditiously as possible but not beyond a period of 3 months. The respondents have given a reply to the petitioner, which has been produced as Annexure P-6 wherein they adverting to the judgement of the Tribunal have stated that as no suitable vacancy in Group 'D' posts is available at Doordarshan Commercial Service, New Delhi,

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They have further clarified that the regularisation of casual workers can be considered only at the office where they have worked on casual basis. There is no good reason to disbelieve the version of the respondents. The petitioner has also not placed any material to show that after the judgement of the Tribunal any person junior to him has been regularised. Hence, there is no good ground to take action under the Contempt of Courts Act. This contempt petition is accordingly dismissed.

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(P.T. THIRUVENGADAM)
MEMBER (A)

(V.S. MALIMATH) CHAIRMAN

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